

In the National Company Law Tribunal, Jaipur

Item No. 104

CP No. (IB)-97/7/JPR/2019

UNDER SECTION 7 OF IBC, 2016

In the matter of:

Yaduka Financial Services Limited

.....Applicant/Petitioners

VS.

SNG Realestate Pvt. Ltd.

..... Respondent

Order delivered on 11.10.2019

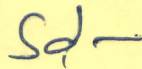
**Coram: MS. INA MALHOTRA, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Prakash Kumar Singh, Adv.

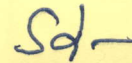
For Respondent(s) : Naresh Kumar Sejvani, Adv.

ORDER

Request for an adjournment is being made on behalf of the learned counsel appearing for the Corporate Debtor on the ground that the matter is likely to be settled. In view of the same, renotify this case for arguments on 24.10.2019 in the event of the compromise not being arrived at.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(INA MALHOTRA)
JUDICIAL MEMBER**